

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 17TH DAY OF MAY, 2002

Original Application No.411 of 1998

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER (A)

Agar Singh , aged about 33 years,
Son of Shri Gyan Singh, resident of
Gram Hassari, district Jhansi.

... Applicant

(By Adv: Shri R.K.Nigam)

Versus

1. Union of India, Ministry of Defence, Defence Headquarters, New Delhi.
2. General Manager, P & A, Canteen Stores Deptt. Govt. of India, Ministry of Defence 'ADELPHI' 119 Maharshi Karve Road, Mumbai.
3. Manager Canteen Stores Deptt. Jhansi.

... Respondents

(By Adv: Ms.Sadhna Srivastava)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

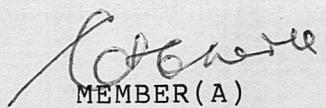
By this OA u/s 19 of A.T.Act 1985 applicant has prayed
to quash the order dated 18.2.1997/by which applicant was
informed that though he was empanelled at sl.no.1 but
instructions were received to regularise all the Group 'D'
employees who had been working in various CSD Depots since
long and whose names appeared in the local panel. Thus
the posts which were available were filled by regularising
the canteen workers already in position.

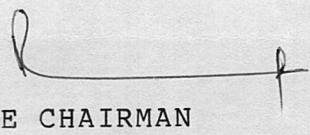
:: 2 ::

The counter affidavit ~~is~~ has been filed, which shows that the applicant worked as Mazdoor in Canteen Stores Department from 6.1.1989 to 28.2.1989 i.e. for 54 days. On the basis of this work for a short period of 54 days, no right is accrued to the applicant for consideration against Group 'D' post. The applicant has also challenged that he has ^{been} discriminated, ^{as} various persons of the panel dated 20.12.1988 were appointed. This fact has been clarified in para 19 of the counter affidavit wherein it has been stated that no junior to the applicant was appointed. Regularisation has to be done on the basis of the All India Panel which has already been drawn by the department. The name of the applicant did not figure in the All India panel as he had worked for only 54 days and others have worked for several years. Thus ⁱⁿ for the panel, who have already worked in CSD, were regularised, there is no discrimination in ^{these} circumstances.

The OA has no merit and is dismissed accordingly.

No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 17.5.2002

Uv/